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THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Original Application No. 703 of 1993

Dr V K Gupta ... Applicant

VERSUS

Union of India and others v. Respondents
-:-

HON'BLE MR MAHARAJDIN - MEMBER-J

The applicant has moved the application for quashing the impugned order of transfer dated 20-04-93 (Annexure-I).

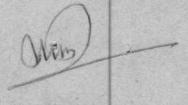
The relevant facts giving rise to this application are that the applicant was posted as Sr.Divisional Medical Officer, N.E.Railway, Gorakhpur. He has been transferred from the place of his present posting to Samastipur in the same capacity against which this application has been preferred seeking the relief as mentioned above.

The respondents filed Counter Reply and has stated that the applicant was transferred to Samastipur from Gorakhpur N.E.Railway. The General Manager, N.E.Railway has withdrawn the impugned transfer order and the applicant has been detained to continue in the same hospital in the same capacity.

[Signature]

The copy of the order is also filed (Annexure C.A. I) along with counter affidavit. Thus the relief sought by the applicant has been provided by the respondents.

In view of these facts the application has become infructuous and it is hereby dismissed as infructuous. There will be no order as to cost.


MEMBER-J

DATED: ALLAHABAD: JULY 13, 1993.
(VKS PS)

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